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Nams of ths Region/State NameofHKV (b) Meghalaya 1. Tura (c) »F«/ J«#«/ 1. Khaprail 2. Lebong Cooch Behar 4. Sevoke Road 2. SILCHAR. (a) Assam 1. Nazira 2. Namrup 3. Dipftu 4. Silchar (b) Tripura. J- Kunjban, Agartala 2. ONGC Agarfala 5. (c) Meghalaya 1. Upper Shillong 2. Happy Valley, Shillong (d) Manipur. 1. Imphal 2. Leimakhong 3. No. 2 CRPF Imphal (e) Miioram. 1. Pushpak Project (f) Nagaland. 1. Tuli

Criteria for selecting the women's Hockey team for the Beijing Asian Games

276. SHRI S. S. AHLUWALIA: Will the Minister of HUMAN RESOURCE DEVE-LOPMENT be pleased to state:

- (a) whether it is a fact that the selection criteria was strictly adhered to in the selection of Indian participants for the Beijing Asian Games this year;
- (b) if so, what are the details of the criteria adopted for selection of members of the Women's Hockey Team;
- (c) whether it is a fact that several members were included in the Women's Hockey team although they were married and remained out of touch from the games if so, what are the details of such members; and
- (d) what were the reasons for selecting suth participants?

/THE MINISTER, OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI BHAGEY GO-BARDHAN): (a) Yes, Sir.

- (b) Given in Annexure. The team was cleared as it had a very high chance of reaching the semi-finals (See below).
- $_{r}$ (c) and (d) The selection of members of the team was done by the Selection Committee purely on merit irrespective of the marital status of each individual.

Statement

Criteria adopted for Selection of Women's Hockey Team for the Beijing Asian Games,

The selection of the members of the national teams is done by the Selection Committee set up by Government with the President of the concerned Federation as Chairman and comprising also of the National Coach, SecretaryjSecretary General of the Federation, a representative of the Sports Authority of India and an ex-international sports person (preferably an Arjuna Awardee) as Government nominee • on the Committee.

While making selections the Committee is required to strictly adhere to the minimum norms of physical fitness, skill and performance levels as prescribed by the - Sports Authority of India.

The number of selected sportspersons for the preliminary camps will be restricted to about 2 to 3 times the number of participants plus 6 to 10 elite juniors, who are likely to make the grade during the preliminary camp.

The above Committee meets periodically 'to evaluate the performance and progress of the sportspersons in the coaching camps and will keep on eliminating such sports* persons whose performance is not progressing satisfactorily, so that only the very best remain for the substantive coaching camps.

The Committee can also, with C the prior approval of Director-General, Sports Authority of India, include in the substantive camp such of the sportspersons who may not have participated in the preliminary coaching camp but fulfil the criteria laid down for being inducted into the substantive coaching camp after satisfying itself of the reasons for such persons not participating in the preliminary coaching camp.

The national teams are selected by the above Selection Committee out of these sportspersons.

Teams which qualify themselves through preliminary tournaments according to qualifying procedures set by organisers of such championships themselves, will be cleared for participation in the championships. Where no such qualifying procedures are prescribed, participation in the championships will be permitted if the national team reached the semi-final in either the most recently held Asian Games or the mOSt: recently held Asian Championships in the discipline concerned.

The teams failing to so qualify will not generally be cleared. However, there may be a few cases where a team has demonstrated such qualitative improvement that it stands a very high chance of reaching at least semifinals, such teams may be allowed to participate, notwithstanding the above criterion.

Works allotted to the officials of the department of food adulteration of Delhi administration

277. SHRI GHUFRAN AZAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that in the present system of functioning of the Department of Prevention of Food Adulteration, Delhi Administration, Delhi no responsibility can be fixed on the Food Inspectors and Local (Health) Authorities for the occurrence of Food poisoning and Epidemic break up etc., as the areas and zones of Food Inspectors and Local (Health) Authorities are not fixed in the capital;
- (b) if so, whether it is also a fact **that** such officials cannot have a closer supervision of traders indulging in food adulteration due to the absence of their areas and zones; and
- _v(c) action proposed by Government to fix the areas and zones of Food Inspectors and Local (Health) Authorities?

THE MINISTER OF HEALTH AND FAMILY WELFARE (PROF. SHAKEE-LUR REHMAN): (a) to (c) The infof-mation is being collected and will be laid on the Table of the Sabha.

Recovery of dues from drugs companies

278. SHRTMATI PRATIBHA SINGH: SHRIMATI KAILASHPATI:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government's attention has been drawn to the newsitem which appeared in Business Standard, Calcutta on 2nd